

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1554
ANSWERED ON:19.07.2004
BONDED CHILD LABOUR
Jogi Shri Ajit

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of bonded child labour freed from bondage during the last three years, State-wise;
- (b) whether the freed children were again trapped into bondage shortly thereafter;
- (c) if so, the number of such cases; and
- (d) the reasons therefor?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI SIS RAM OLA)

(a):The Bonded Labour System (Abolition) Act, 1976 does not make any discrimination between the adult bondage and child bondage. A statement showing the number of bonded labour including child bonded labour freed from bondage during the last three years, State-wise is annexed.

(b) to (d):Cases of freed bonded labourers including child bonded labourers again trapped into bondage after their release are not reported by the States/UTs.

ANNEXURE.

Statement referred to in reply to Part (a) of Unstarred Question No. 1554 for 19.7.2004 regarding Bonded Child Labour.

Number of bonded labour including child bonded labour freed from bondage during the last three years, State wise is given below:

Year State No. of bonded labour including child bonded labour freed from bondage.

2001-02 Bihar 28

Haryana 7

Maharashtra 14 Karnataka 36

Tamil Nadu 3844

2002-03 Maharashtra 5

Punjab 69

Karnataka 1854

Chhattisgarh 124

Haryana 21

Bihar 125

2003-04 Bihar 314

Uttarancha 15

Uttar Pradesh 398

Andhra Pradesh 1699

Orissa 39

Rajasthan 10

